

(b) if so, the number of heavy industries in the adivasi district in Madhya Pradesh;

(c) whether Government propose to set up heavy industries in the public as well as private sectors in the divisions which are industrially backward; and

(d) if so, the names of industries proposed to be set up in the tribal areas of Madhya Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). 194 LIs and 75 ILs (including COB Licences) were issued in respect of industries in M. P. during 1982-84, of which 168 LIs and 47 ILs were for the backward areas of Madhya Pradesh.

Government do not maintain region-wise data in regard to issue of all LIs and ILs.

Details such as name and address of the undertaking, item of manufacture, capacity and location (indicating Distt/State) in respect of each LI and IL issued, are being published regularly by the India Investment Centre in their monthly News-Letter. Copies of these publications are being sent to the Parliament Library.

(c) and (d). There is no such proposal at present to set up heavy engineering and capital goods industries in the public sector. If there is any proposal from the private sector, it will be considered on merits.

Demand for Telephone Connections in Azamgarh District

2146. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to expand the telephone exchange in Azamgarh district of Uttar Pradesh;

(b) the present capacity of telephone exchange in this district and the demand in regard to the telephone connections pending at present; and

(c) the steps being taken to meet the outstanding demand of connections connections ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The Exchange has recently been expanded.

(b) The capacity of the exchange is 800 lines having 748 working connections and 20 in the waiting list.

(c) The waiting list is progressively being cleared.

[English]

Setting up of Election Commission on the Recommendations of a Committee

2147. PROF MADHU DANDAVATE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that during the debates in the House on electoral reforms it has been suggested that Election Commission should be set up on the recommendations of a three-man committee consisting of the Leader of the House in Lok Sabha, the Leader of Opposition or a representative chosen by Opposition Parties in Lok Sabha and the Chief Justice of India;

(b) if so, the reaction of Government to this proposal; and

(c) whether the necessary law will be enacted to introduce this change in the mode of appointment of the Election Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) (a) Yes, Sir. The suggestion was given by Prof. Madhu Dandavate himself on the 20th August 1981 while moving a Motion regarding electoral reforms.